



2026:AHC:167202

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S
482 BNSS No. - 8077 of 2026

Tajil And Another

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Shivam Tiwari
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard, Learned counsel for the applicants, the Learned A.G.A. for the State and perused the record.
2. The present anticipatory bail application has been filed on behalf of the applicants in Case Crime No.328 of 2026, under Sections 126(2), 309(4), 351(3) of the B.N.S., P.S. - Nakur, District- Sahranpur, with a prayer to enlarge them on anticipatory bail as the applicants apprehend their arrest in the above-mentioned case.
3. Learned counsel for the applicants submits that the applicants have been falsely implicated in the present case. The informant had taken money from the applicants, which was due on him and a false case has been set up just to avoid the payment of money. The Learned counsel for the applicant states that incident is stated to be a broad daylight incident at about 06:00 PM in the evening and there is no independent witness of the crime in question. The first information report is also delayed by one day. The applicant No.2 has a criminal history of one case, in which he is on bail. The applicants are not a previous convicts.
4. The Learned A.G.A. has opposed the prayer for grant of anticipatory bail and has contended that the victim has also received injuries in the said case which clearly shows the

veracity of the prosecution version. The Learned A.G.A., however, could not dispute the fact that the applicants have no criminal antecedents.

5. I have considered the submissions made by the Learned counsel for the parties and perused the material brought on the record.

7. The applicants were previously known to the informant. The incident has occurred in broad daylight. However, the medical examination report of the injured shows that the injuries have been examined on 14.06.2026 at 5 PM. The incident in question is of 13.06.2026 at about 6 PM. The injuries are also simple in nature. The delayed medical examination, the delayed registration of the first information report, and also the fact that none of the injuries have been opined to be grievous in nature and are very simple injuries, false implication of the applicants cannot be ruled out.

8. Taking into account all the facts and circumstances of the case and without expressing any opinion on the merits of the case, I deem it fit to enlarge the applicants on anticipatory bail.

9. In view of the above, the anticipatory bail application of the applicants is **allowed**.

10. In the event of the arrest of the applicants **Tajil & Julfan**, they shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a personal bond and surety each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicants shall make themselves available for interrogation by a police officer as and when required;
- ii. that the applicants shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to any police officer;
- iii. that the applicants shall not leave India without the previous

permission of the Court;

iv. that the applicants shall not pressurize/intimidate the prosecution witness;

11. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

12. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

August 10, 2026

Sachin

(Rajiv Lochan Shukla,J.)